

SUPREME COURT OF INDIA

Rajinder & Co.

Vs.

Union of India (UOI)

(K.T.Thomas and R.P.Sethi JJ.)

10.04.2000

ORDER

The Text below is only a summarized version of the order pronounced

In this case, the High court set aside the report of the Enquiry Commission. The matter to be decided was whether the Commission's report is finally acceptable or not. The court allowing the appeal held that High court was wrong and directed restoration of the order of the Trial Court.